

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (C) No.1015 of 2021**

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Forum Infrastructure Private Limited ..... Petitioner.  
-Versus-  
Jharkhand Industrial Area Development  
Authority & Ors. .... Respondents.  
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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. Indrajit Sinha, Advocate  
For the Respondents: Mr. V. P. Singh, Sr. Advocate  
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**Order No.04**

**Date: 09.09.2021**

This case is taken up through video conferencing.

Mr. V. P. Singh, learned senior counsel, appearing on behalf of the respondents, while referring to paragraph-9 of the counter affidavit filed on their behalf, submits that on 4<sup>th</sup> August, 2021, the Managing Director, Jharkhand Industrial Area Development Authority has set aside the cancellation order, as contained in memo no.235/AR dated 31<sup>st</sup> January, 2021 passed by the Regional Director, Jharkhand Industrial Area Development Authority, Adityapur Region and has remanded the matter back to the said authority to pass a fresh order in accordance with law. It is, thus, submitted by the learned senior counsel for the respondents that the present writ petition has become infructuous.

Mr. Indrajit Sinha, learned counsel for the petitioner, prays for a short adjournment to seek instruction from the representative of the petitioner on the said issue.

In view of the said prayer, put up this case under the heading "**For Orders**" after one week.

**(Rajesh Shankar, J.)**

*Sanjay/*